

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD.

## O.A.No.834/91.

Date of Judgement 18 3 (993

K.A.Naidu

.. Applicant

Vs.

- The Divl. Rly. Manager, South Eastern Railway, Waltair, Visakhapatnam-4.
- 2. The Sr. Divl. Elect.
  Engineer(TRD),
  South Eastern Railway,
  Waltair, Visakhapatnam-4.
- 3. The Dy. Chief Electrical Engineer (Construction-I), South Eastern Railway, Waltair, Visakhapatnam-4.. Respondents

Counsel for the Applicant :: Shri K.A.Naidu, Party-in-person.

Counsel for the Respondents :: Shri N.R.Devaraj, SC for Railway.

## CORAM:

Hon'ble Shri Justice V.Neeladri Rao : Vice-Chairman Hon'ble Shri R.Balasubramanian : Member(A)

[ Judgement as per Hon'ble Shri R.Balasubramanian, Member(A) ]

Shri K.A.Naidu has filed this O.A. against the Divl. Rly.

Manager, South Eastern Railway, Waltair, Visakhapatnam-4 &

2 others praying the quashing of the punishment order passed

against him and upheld by the appellate authority. The punishment inflicted upon him is the recovery of Rs.4,606.77 towards

cost of materials lost by the Railways and stoppage of an

increment for a period of 2 years without cumulative effect.

2. The relevant facts in brief are: While the applicant was working as Head Draftsman under the Senior Electrical Engineer (TRD)/S.E.Rly., Waltair, a charge-sheet dt. 25.2.91 was issued against him. He was charged with failure to maintain absolute integrity and devotion to duty by not handing over the materials worth Rs.4,606.77 and by not adhering to the orders indicated in the transfer order dt. 10.1.83. He was charged with

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misconduct. The applicant replied the charge-sheet on 8.3.91. This was followed by the punishment order dt. 28.3.91 against which he preferred an appeal on 11.4.91. The appellate authority rejected the appeal on 29.4.91. Aggrieved, this O.A is filed.

- 3. The respondents oppose the O.A. and have filed a counter. When he was transferred in January, 1983 he was specifically directed to hand over all the stores and relevant records to the EFO/OHE/RE/WAT. He was, however, relieved on transfer pending handing over the stores, since the applicant expressed certain difficulties in complete handing over. Subsequently, when the 2nd and 3rd respondents wanted in April, 1984 to complete the handing over/taking over, the applicant was not coming forth earnestly. Continued and protracted attempts by the respondents to get response from the applicant ware stated to have failed. Even the charge-sheet issued failed to evoke any tangible response. It is asserted that the applicant!
- We heard the party-in-person and the respondents through their counsel. We have also examined the case carefully. The case of the applicant is that his relief from Railway Electrification to Open Line in 1983 should be automatically taken to mean that it was only after making over all the stores and records as indicated in the transfer order. The respondents stoutly deny this, stating that he was relieved pending making over of certain stores and records due to the pressure from the applicant as well as requirements of the Open Line Section. In his reply to the charge-sheet, in the appeal and also the hearing, the applicant repeatedly pleaded that he had made over, all the stores and had furnished some details too. In the face of this, we find that the appellate authority has not bestowed the attention required under the Disciplinary proceedings are quasi-judicial in nature rules.

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and the orders passed should have the attributes of a judicial order. The Hon'ble Supreme Court has observed (AIR 1970 SC 1302) that recording of reasons in support of a decision by a quasi judicial authority is obligatory to ensure that the decisions are reached in accordance with law and not as a result of caprice, whim or fancy or reached on ground of policy or expediency. The appellate authority should cover point by point what has been stated in the appeal. In view of this infirmity in the appellate order, we remit the case back to the appellate authority to dispose of the appeal in accordance with rules. The appellate authority should dispose of the appeal within two months of receipt of this order.

No order as to costs. The OA is dispose of accordingly.

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( V.Neeladri Rao ) Vice-Chairman.

Dated: 18 March, 1993.

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( R.Balasubramanian )

Member(A).

Deputy Registing

To

- The Divisional Railway Manager, S.C.Railway, Waltair, Visakhapatnam-4.
- The Sp.Divisional Elect.Engineer(TRD)
   S.E.Railway, Waltair, Visakhapatnam-4.
- 3. The Deputy Chief Electrical Engineer (Construction-I) S.E.Railway, Waltair, Visakhapatnam-4.
- 4. One copy to Mr.K.A.Naidu, Party-in-person, Head Dragghts Man, O/o the Sr.D.E.E.(TRD) S.E.Railway, Waltair, Visakhapatnam-4.
- 5. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd.
- 6. One spare copyl

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

THE HON BLE MR.JUSTICE V.NEELADRI RAO VICE CHAIRMAN

AND

THE HON BLE MR. K. BALASUBRAMANIAN : MEMBER (ALMN)

THE HON'BLE MR.T.CHANDRASEKHAR
REDDY: MEMBER(JUDL)

DATED: 18-3 -1993

O'RDER/JUDGMENT

R.P./ C.P/M.A.No.

in

O.A.No. 834 91

T.A.No.

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Admitted and Interim directions issued.

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Disposed of with directions
Dismissed as withdrawn.

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Dismissed for default.

Ordered/<u>Reject</u>ed.

No order as to costs.

Contral Administrative Tribunal
DESPATCH
- APW 1993
HYDERABAD BENCH.

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